

Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) besides entrepreneurial development programmes run by the Ministry of Micro, Small & Medium Enterprises.

Special Legislation for Agriculture workers

1066. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government is not interested in bringing Special Legislation for agriculture workers which constitutes 60 per cent of the Unorganised workers in the country in spite of the I.L.O. Convention and Arjun Sen Gupta Committee recommendation; and

(b) the recommendation of 1st Labour Commission and 2nd National Commission of Labour and Arjun Sen Gupta Committee regarding the agriculture workers and the steps being taken to bring them in Social Security network and Health Care Scheme?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) and (b) At present there is no proposal to bring special legislation for agricultural workers. However, with a view to providing social security to unorganised workers, including, agricultural workers, the Government has enacted the Unorganised Workers' Social Security Act, 2008.

The Government also launched the Rashtriya Swasthaya Bima Yojana (RSBY) providing for smart card based cashless health insurance cover of Rs. 30000 per annum on a family floater basis to BPL families (a unit of five) in the unorganized sector, including agricultural workers.

Constitution of welfare board of unorganized sector workers

1067. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) how many States have already constituted the Welfare Board for Unorganised Sector Workers;

(b) whether it is a fact that some States are not interested to constitute the Welfare Board, if so, the reasons therefor; and